HIGH COURT OF SIKKIM: GANGTOK Record of Proceedings

WP (PIL) NO. 02/2025

TSETEN TASHI BHUTIA PETITIONER (S)

VERSUS

STATE OF SIKKIM AND OTHERS RESPONDENT (S)

For Petitioner : Mr. A. Moulik, Senior Advocate with Mr. Ranjit

Prasad, Ms. Laxmi Khawas and Ms. Neha Kumari

Gupta, Advocates.

For Respondent nos. : Mr. Aarohi Bhalla, Additional Advocate General with

1, 2 and 3 Mr. Thinlay Dorjee Bhutia, Government Advocate.

For Respondent no. 5 : Mr. Anubhav Sinha and Mr. Rinzing Dorjee Tamang,

Advocates.

For Respondent no. 6 : Mr. Sujan Sunwar, Assistant Government Advocate.

For Respondent no. 8 : Mr. Sudhir Prasad and Mr. Sangay Dorjee,

Advocates.

For Respondent nos. : Ms. Sangita Pradhan, Deputy Solicitor General of

India assisted by Ms. Sittal Balmiki and Ms. Natasha

Pradhan, Advocates.

Date: 07/08/2025

CORAM:

9, 10 and 11

HON'BLE MR. JUSTICE BISWANATH SOMADDER, CHIEF JUSTICE HON'BLE MRS. JUSTICE MEENAKSHI MADAN RAI, JUDGE

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ORDER: (per the Hon'ble, the Chief Justice)

On 5th June, 2025, we passed the following orders;

"The issue sought to be raised in the instant Public Interest Litigation is more or less identical to the issue raised in another Public Interest Litigation, being WP(PIL) No. 01 of 2024 (Mani Kumar Subba vs. State of Sikkim and Others). That Public Interest Litigation was dismissed by a judgment and order of this Court, which was rendered on 15th May, 2025.

Now, so far as the present Public Interest Litigation is concerned — keeping the point of maintainability aside for the time being — this Court desires to ascertain from the State Government as to whether the rights of the Bhutia-Lepcha communities have been affected, in general, consequent upon the Cabinet decision dated 03rd February, 2024, which forms the genesis of the present Public Interest Litigation.

The State Government may, on this brief and limited point alone, file its affidavit-in-opposition to the instant Public Interest

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Litigation, within a period of a fortnight from date. Reply thereto, if

any, within one week thereafter.

List this matter on 26th June, 2025, for further consideration."

Consequently, the State Government has filed its affidavit-in-opposition,

paragraph 3 whereof hereinbelow:-

"3. The State respectfully submits that the cabinet decision dated 03.02.2024 was taken in the best interest of the residents of the State in

general which includes the Bhutia-Lepcha Community. The decision being in the welfare of the State, it includes the welfare and well being of the

members of the Bhutia-Lepcha Community and at any rate not adverse to

their interest."

According to the learned Advocate for the writ petitioner, the above quoted

paragraph lacks detailed analysis.

We are of the considered view that the paragraph 3 specifically reiterates

that the Cabinet decision dated 03rd February, 2024, was taken in the best

interest of the residents of the State in general which includes the Bhutia-Lepcha

Communities. In our view, this specific assertion made by the State Government

is good enough for the purpose of coming to a conclusion that the allegations

made in the instant Public Interest Litigation are totally unfounded and no decision

has been taken by the State Government which compromises with the welfare and

well-being of the Bhuita-Lepcha communities.

In such circumstances, the instant Public Interest Litigation is liable to be

dismissed and stands accordingly dismissed.

(Meenakshi Madan Rai) Judge (Biswanath Somadder)
Chief Justice

jk/ds/ami